

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

ORDER SHEET OF THE HEARING ON 14th MAY, 2024, 10:30 A.M.

CP /21/GB/2021

**Present: 1. Hon'ble Member (Judicial), Shri H.V. Subba Rao
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

In the Matter of	Prahlad Singh Gujral Vs M/s Guru Nanak Cold Storage & Ice Factory Pvt. Ltd.
Under Section	U/s 59, 210, 213, 242, 244, 246, 447, 448 & 449 of Companies Act, 2013

For Petitioner (s) :

For Respondent (s) : Mr. S. K. Gupta, CS for R-1, R-2 & R-3

ORDER

No appearance for the Petitioner. R-1, R-2 and R-3 are represented by Ld. Authorized Representative CS Mr. S. K. Gupta. CS Mr. B. Debnath, who was earlier representing the Petitioner states that he has withdrawn his authority to represent the Petitioner and has already informed the Petitioner about the same and that his name is wrongly being reflected in the cause list. He further states that he has been replaced by some other Counsel, who is not present today. Registry is directed to verify the same and rectify the Cause List if need be. It is brought to notice that the *status quo* issued by the Hon'ble Gauhati High Court continues.

In view of the same, matter adjourned to **12.07.2024**.

Sd/-
Satya Ranjan Prasad
Member (Technical)

Sd/-
H.V. Subba Rao
Member (Judicial)